## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI.

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D.A. No .423/1990.

March 14, 1990.

Shri R.K.Jain

Vs. Lt. Governor, Delhi Admn. & Anr.

Applicant through counsel Shri B.S. Mainee.

We have heard Shri B.S. Mainee, learned counsel for the applicant. He urged that the applicant apprehended orders being passed to regularise Shri A.K.Malhotra, who was junior to him in service without formation of a D.P.C. and that this would cause the applicant irreparable loss.

Paragraph 4.28 of the Application reads as follows:

"That although no orders have yet been issued but the applicant has come to know that decision to regularise the junior incumbent has already been taken without considering the applicant".

Admittedly, there is no such order passed as yet nor has any such order been communicated to the applicant. No irreparable harm can be caused to the applicant either, at this stage. In our opinion, this is a pre-mature Application and cannot be entertained at this stage. However, we make it clear that if and when such an order is passed as alleged, the applicant will be entitled to invoke the jurisdiction of the Tribunal under Section 19 of the Administrative Tribunals Act and he may pray for such reliefs as may be advised. With these observations, this O.A. is rejected. Copy of this order be given to Shri B.S.Mainee, learned counsel for the applicant.

(B.C.MATHUR) VICE-CHAIRMAN (A) 14.3.1990.

(AMITAV BANERJI) CHAIRMAN 14.3.1990.